

State vs. Mukesh
FIR no. 72/2021
PS Preet Vihar
U/s 408/420/120-B IPC

03.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. V.S. Sharma, ld. counsel for the applicant/
accused.
Sh. Abhishek Kumar, ld. counsel for the
complainant.
IO SI Lokesh through VC.

Accused is stated to be in JC.

It is submitted by ld. counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 20.03.2021. It is further submitted that mother of applicant/accused, wife of applicant/accused, son of applicant/accused and one daughter of the applicant/accused have presently been suffering from fever and there is no other adult member to look after them. Reliance has been placed on the prescription of Dr. S.N. Thakur in this regard. It is further submitted that family members of the applicant/accused have also requested for Covid-19 test, but no

one is turning up for collecting the home samples. It is further submitted that the investigation qua the accused has also been completed. Hence, it is prayed that keeping in view the illness of the family members of the applicant/accused as well as Covid-19 Pandemic, accused/ applicant may be granted interim bail.

Bail application is opposed by the ld. counsel for the complainant stating that in the absence of Covid-19 test report, there is every likelihood that family members of the applicant/accused are not suffering from the Covid-19 and as such, it is prayed that bail application be dismissed.

Bail application is not opposed by the ld. APP for the State on humanitarian ground, but he has opposed the bail application on merits of the case.

I have heard rival submissions and perused the reply.

On specific query from the IO, IO submits that medical documents submitted on behalf of the applicant/accused have been verified and found to be genuine. It is also submitted that applicant/accused is having verified permanent residence.

Keeping in view the present Covid-19 Pandemic scenario and illness of the family members of the applicant/accused, the accused/ applicant is hereby granted interim bail for a period of 30 days w.e.f today on furnishing personal bond in the sum of Rs. 25,000/- to the satisfaction of

Jail Superintendent concerned. The applicant/accused shall surrender before the Jail Superintendent concerned after expiry of interim bail period. Accused be released from JC if not required in any other case. With these observations, application stands disposed of.

Digitally signed copy of the order be sent to the to Jail Superintendent concerned, which shall also be treated as release warrants upon the acceptance of personal bond by the Jail Superintendent concerned, for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/03.05.2021

State vs. Ankit
FIR no. 15/2021
PS New Ashok Nagar
U/s 326-A IPC

03.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Yash Wahi, Ld. counsel for the applicant/
accused.
Accused is stated to be in JC.

It is submitted by ld. defence counsel for the applicant/accused that he is innocent having clean antecedents and has been falsely implicated in the matter and he is in J.C since 18.01.2021. It is submitted by ld. Counsel for the applicant/accused that no such alleged incident has ever taken place, but he was falsely involved in the aforesaid case by the complainant, who is wife of the applicant/accused, because of some matrimonial disputes between the parties. It is further submitted that investigation qua the accused has also been completed and no fruitful purpose would be served by keeping the accused/applicant in custody. Hence, it is prayed, that accused/ applicant may be granted bail.

Ld. APP for the State submits that applicant/accused has been charge-sheeted for the offence punishable u/s 326-A IPC, which is punishable for life imprisonment and as such, this application is not maintainable and it is prayed that same be dismissed.

I have heard the rival submissions and perused the reply.

The accused has been charge-sheeted for the offence punishable u/s 326-A IPC, which is punishable with imprisonment for life. In view of this, bail application u/s 437 Cr.P.C is not maintainable before this court and same is hereby dismissed. .

Digitally signed copy of the order be sent to the to Jail Superintendent concerned, for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/03.05.2021

**FIR no. 122/21
PS Preet Vihar
U/s 188 IPC and 3 Epidemic Act.**

03.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is an application/request moved by the IO for releasing the case property

Present: Ld. APP for the State.

IO SI Abodh Sharma through VC.

Heard. Perused.

Let notice of this application be issued to the accused for 04.05.2021.

**(PANKAJ ARORA)
ACMM (EAST)/KKD/03.05.2021**